

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 109 OF 2017**

**Dated: 21<sup>st</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Harison Hydel Construction Co. (P) Ltd. ...Appellant(s)**

**Vs.**

**The HP State Electricity Board Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. R.L. Verma for  
Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-1  
(HPERC)

Mr. Anand K. Ganesan  
Mrs. Swapna Seshadhari for R-1

**ORDER**

Learned counsel for the appellant seeks four weeks' more time to file rejoinder. Time is granted and he may take steps to file rejoinder along with IA or before 25.03.2018 after serving copy on the other side.

List this matter on **22.04.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**